

(a)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 9th day of February, 2001

Original Application No.1711 of 1994

CORAM :-

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Mr. M.P. Singh, A.M.

Smt. Sukh Rani W/o Late Sri Munshi Lal,

Resident of Lala Teli Ki Bazarria,

District-Shahjahanpur.

(Sri K.G. Srivastava, Advocate)

..... Applicant

Versus

1. Union of India through

General Manager, Ordnance Clothing Factory,
Shahjahanpur.

(Sri Amit Sthalekar, Advocate)

..... Respondents

O R D E R (O r a l)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this OA under section 19 of the A.T. Act,
the applicant has challenged the order dated 26.12.87
(annexure 4) by which her appointment on compassionate
ground has been terminated on the ground that the
information given by the applicant ~~was~~ ^{was} not correct.

2. The facts in short are that the husband of
the applicant Shri Munsi Lal was serving in Ordnance
Clothing Factory Sahajahanpur. He died on 05.01.87.
After the death of Shri M. Lal, the applicant Smt. Sukh
Rani was given employment on 7.8.87 as labour.

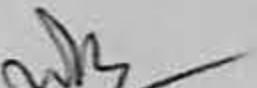
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Subsequently it was revealed that son of Munsi Lal, Shri Krishna was also employed in the same factory and the applicant was not left without any income after the death of her husband. On inquiry it was further found that the applicant is living with her son Shri Krishna, in House no. 137 and he is maintaining the applicant. The report of inquiry dated 11.2.92 ~~which~~ is annexure 5 to the CA.

2. In these facts and circumstances, in our opinion the order passed is justified and in view of the facts that applicant's son was already in employment in the same factory, appointment on compassionate ground could not have been given. The impugned order does not suffer from any error of law. The O.A. is dismissed accordingly.

3. No cost.


Member-A


Vice-Chairman

/pc/